Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 18.12.2008

The Meeting No. 38/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 18.12.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. J.D.Giri, Vice President	Nominee, AEPC
5.	Sh. Kuldip Singh, Asstt. Director	DC(MSME)
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 38/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 38/84-ALC3/2008 MEETING DATE : 18.12.2008

	Case No.:6/23/84-ALC3/2008	Party Name:KANTI FLOOR	Meet No/Date:38/84-ALC3/2008	Status:
		FURNISHERS	18.12.2008	Approved

	HQ File :01/84/050/00263/AM09/	RLA File :10/24/040/00057/AM09/	Lic.No/Date:1010030689 25.08.2008	
1	Decision: The Committee considerate technical authorities present in the the basis of report of team, who with the firm. The R.A. shall be advised to take in the state of th	e meeting decided to ratify the Ad risited the unit of the applicant firm	vance Authorization issued in by allowing 3% wastage i.e a	n this case on as applied by

Case No.:7/23/84-ALC3/2008	Party Name:BROS INDIA GROUP	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved	
HQ File :01/84/050/00264/AM09/	RLA File :10/24/040/00051/AM09/	Lic.No/Date:1010030690 25.08.2008		
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Plastisole should match in the export and import item.				
The R.A. shall be advised to take	e necessary action subject to comp	oliance of other usual condition	s.	

			Status: Approved
HQ File :01/84/050/00265/AM09/	RLA File :10/24/040/00059/AM09/	Lic.No/Date:1010030691 25.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	II .		Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00266/AM09/		Lic.No/Date:1010030692 25.08.2008	
4	Decision: The Committee considerate technical authorities present in the the basis of report of team, who	e meeting decided to ratify the Ad	vance Authorization issued in	n this case on

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:19/23/84-ALC3/2008	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00276/AM09/	RLA File :10/24/040/00068/AM09/	Lic.No/Date:1010030746 27.08.2008	
5	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Plastisole should match in the export and import item. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

the firm.

Case No.:20/23/84-ALC3/2008			Status: Approved
HQ File :01/84/050/00277/AM09/		Lic.No/Date:0510226334 27.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.	Export item	Import item	Qty. allowed
No			
1	Ladies skirt made of 100% silk habutai dyed woven fabric, GSM-46+/-10%, Style No.116742	woven fabric, GSM-46+/-	2.85 Sq mtrs./Pc (In terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24 th March, 2008.)
2	Ladies Pyjama set made of 100% cotton yarn dyed stripe woven fabric, GSM-105+/-10%, Style No. L2102	stripe woven fabric,	

The GSM should match in import & Export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Style Nos. mentioned above in this case.

Case No.:5/24/84-ALC3/2008	, ,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
HQ File :01/84/050/00287/AM09/		Lic.No/Date:0610014094 01.09.2008	

Decision: The Committee considered the case as per agenda and observed that the import of waste of polyester staple fibre, polyester waste, Tow waste, Yarn waste pet chips etc are not actually falling under ITC (HS) Code No. 5505, however, the import under this Code is freely allowed. Further, firm have not given justification for the use of Optical Brightener in the export item. In view of this Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S.No	Export item	Import item	Qty. allowed
1	Polyester Staple	Waste of polyester staple fibre,	530400 Kgs
	fibre	polyester waste, Tow waste, Yarn	
		waste, pet chips	
2	Polyester Staple	Silicon Emulsions/Catalyst	104 Kgs
	fibre		
	siliconised/slick	Optical Brightener	Not allowed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/27/84-ALC3/2008	, ,	1	Status: Approved
HQ File :01/84/050/00320/AM09/		Lic.No/Date:1010031034 23.09.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage i.e as applied by the firm. Weight of Plastisole should match in the export and import item. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12/27/84-ALC3/2008	II - 3		Status: Approved
	HQ File :01/84/050/00325/AM09/	RLA File :10/24/040/00083/AM09/	Lic.No/Date:1010031084 26.09.2008	
Decision: The Committee considered the case as per agenda and in consultation with the retechnical authorities present in the meeting decided to ratify the Advance Authorization issue the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage the firm. Weight of Plastisole should match in the export and import item. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				n this case on as applied by

Case No.:2/29/84-ALC3/2008	Party Name:INDIX	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Rejected	
HQ File :01/84/050/00335/AM09/	RLA File :03/94/040/00624/AM09/	Lic.No/Date:0310488916 03.10.2008		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.				
RLA may take suitable consequential action accordingly.				

	Case No.:6/28/84-ALC3/2008	Party Name:RAHMAN INDUSTRIES LTD	II.	Status: Approved
	HQ File :01/84/050/00331/AM09/	RLA File :06/24/040/00029/AM09/	Lic.No/Date:0610014368 06.10.2008	
11	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per SION, S.No. G-7.			
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

				Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
		HQ File :01/84/050/00362/AM09/		Lic.No/Date:0610014506 31.10.2008	
12		Decision: The Committee considered the case as per agenda and in consultation with the representatives of			

technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per SION, S.No. G-14.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		, ,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00363/AM09/	RLA File :06/24/040/00042/AM09/	Lic.No/Date:0610014507	

			31.10.2008	
	Decision: The Committee consider			
technical authorities present in the meeting decided to ratify the Advance Authorization issued in this caper SION, S.No. G-9.			n this case as	
	The R.A shall be advised to take n	ecessary action subject to complia	nce of other usual conditions	; .

1-		Case No.:7/34/84-ALC3/2008	,		Status: Approved
		HQ File :01/84/050/00368/AM09/		Lic.No/Date:1010031467 04.11.2008	
	Decision: The Committee considered the case a technical authorities present in the meeting decide the basis of report of team, who visited the unit of the firm. Weight of Plastisole should match in the Earlie R.A. shall be advised to take necessary action		technical authorities present in the the basis of report of team, who v the firm. Weight of Plastisole shou	e meeting decided to ratify the Adrisited the unit of the applicant firm ld match in the export and import it	vance Authorization issued in by allowing 3% wastage i.e tem.

			Status: Approved
HQ File :01/84/050/00370/AM09/		Lic.No/Date:3110035987 05.11.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

(i) The item of import at S.No.1 may be allowed with 3% wastage. Firm have to account for 65295.27 Kgs. relevant polyester filament yarn in the export product.

PRO version

- (ii) The items of import at S.No.2 and 3 may be allowed as applied for.
- The description of export item may be amended to read as "Paraweb containing relevant (iii) polyester filament yarn – 65295.27 Kgs, White Polymer LLDPE – 98890 Kgs and PE master batch (black) -3933 Kgs".
- (iv) The description of import item may also be amended accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

			Status: Approved
HQ File :01/84/050/00373/AM09/		Lic.No/Date:0710061002 11.11.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import at S.No.1, 2 and 3 may be allowed on net to net with accountability clause. (i)
- (ii) The item of import at S.No.4 i.e Velcro tape of relevant width may be allowed as applied by the firm.
- The item of import at S.No.5 is not allowed as firm have not given the complete details, (iii) calculation, measurement etc to establish the quantitative requirement in the export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	'	40.40.0000	Status: Approved
HQ File :01/84/050/00374/AM09/	RLA File :10/24/040/00098/AM09/	Lic.No/Date:1010031546	

	Decision: The Committee considered the case as per agenda and in consultation with the representatives of
17	technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on
	the basis of report of team, who visited the unit of the applicant firm by allowing 5% wastage i.e firm have to
	account for 8113 Sq mtrs of import item in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:16/34/84-ALC3/2008	, ,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00377/AM09/		Lic.No/Date:0510230780 14.11.2008	
	Decision, The Committee consider	lared the same as per aganda and	Lin concultation with the repre	occutatives of

18 ||**Decision:** The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	J	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Rejected
HQ File :01/84/050/00380/AM09/		Lic.No/Date:0510230975 18.11.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed 19 that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:20/34/84-ALC3/2008	Party Name: V.TEX GARMENTS,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
HQ File :01/84/050/00381/AM09/	RLA File :32/24/040/00040/AM09/	Lic.No/Date:3210039128 18.11.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of			

technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/35/84-ALC3/2008	Party Name:GUPTA EXIM (I) PVT.LTD.	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Deferred
21	HQ File :01/84/050/00382/AM09/		Lic.No/Date:0510231196 20.11.2008	Defer Date: 15.01.2009
	Decision: The Committee consid	ered the case as per agenda alor	ngwith other relevant papers	and observed

Decision: The	Committee considere	d the case as per	agenda alongwith	ı other relevant pa	pers and observed
that case is und	ler examination of DC	(MSME). It was de	ecided to defer the	case for re-listing	on 15.01.2009.

		Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
HQ File :01/84/050/00384/AM09/		Lic.No/Date:0210119991 20.11.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that in this case import item is Mulberry Raw Silk twisted yarn. Therefore, the Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage taking cue from SION, J-123 i.e firm have to account for 27222.30 Kgs of import Qty. in the export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/38/84-ALC3/2008		 Status: Deferred
23	HQ File :01/84/050/00408/AM09/		Defer Date: 15.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 15.01.2009.

		Party Name: AMMAYAPPER TEXTILES PVT. LTD.,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Deferred
24	HQ File :01/84/050/00409/AM09/		Lic.No/Date:0410100725 10.12.2008	Defer Date: 15.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 15.01.2009.

Case No.:3/38/84-ALC3/2008	Party Name: AMMAYAPPER TEXTILES	Meet No/Date:38/84-ALC3/2008	Status:
	PVT. LTD.,	18.12.2008	Deferred

25	RLA File :04/24/040/00220/AM09/	Lic.No/Date:0410100729 10.12.2008	Defer Date: 15.01.2009
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 15.01.2009.

	Case No.:4/38/84-ALC3/2008	Party Name: ULTRA NONWOVEN	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Approved
	HQ File :01/84/050/00411/AM09/	RLA File :03/95/040/00455/AM09/	Lic.No/Date:0310497324 11.12.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on the item of import.			
The R.A shall be advised to take necessary action subject to compliance of other usual cond		oliance of other usual conditions	S.	

	Case No.:5/38/84-ALC3/2008	Party Name:SUBBAROW APPARELS,	Meet No/Date:38/84-ALC3/2008 18.12.2008	Status: Rejected	
	HQ File :01/84/050/00412/AM09/	RLA File :04/24/040/00218/AM09/	Lic.No/Date:0410100800 12.12.2008		
27	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.				

Manual Cases.

Case No. 512	M/s. Loyal Textiles Mills, Kovilpatti.
NC 38/09 dt.18.12.2008	F.NO.1/84/50/532/AM04/DES-V
Ratification of input output r	norms in respect of Advance Authorization No.
3510011100 dt. 5.12.2003 – u	nder Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that advance licence in question is of the year 2003 and the relevant Public Notice No. 42(RE: 2008)/2004-2009 dated 4th July, 2008 permitting Furnace Oil has been issued in the year 2008. Hence, in this case Furnace Oil cannot be allowed. Hence, Committee was constrained to reject the request of the firm.

Firm may be informed accordingly.

Case No. 513	M/s.Gaurav International, Gurgaon.
NC 38/09 dt.18.12.2008	F.NO.1/84/50/166/AM09/DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510160808 dt. 28.6.2008 – u	nder Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/109/2005-06/Hosy, dated 17.12.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Children Pant made of 98% cotton	98% cotton 2% spandex	1.25 Sq mtrs./Pc
2% spandex denim fabric, GSM-	denim fabric, GSM-356+/-	
356+/-10% (Style No.336779)	10%	
Children Skirt made of 98% cotton	98% cotton 2% spandex	1.78 Sq mtrs./Pc
2% spandex cut corduroy fabric,	denim fabric, GSM-356+/-	
GSM-285+/-10% (Style No.533981)	10%	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 514	M/s.lndia Fashjions Ltd., Mumbai
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NC 38/09 dt.18.12.2008	F.NO.1/84/50/118/AM09/DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0310467751 dt. 8.4.2008 – ur	nder Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2009.

Case No. 515	M/s.lndia Fashjions Ltd., Mumbai	
NC 38/09 dt.18.12.2008	F.NO.1/84/50/119/AM09/DES-V	
Ratification of input output norms in respect of Advance Authorization No.		
0310468143 dt. 20.6.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2009.

Case No. 516	M/s.Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 38/09 dt.18.12.2008	F.NO.1/84/50/1645/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 05120222452 dt. 19.6.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2009

Case No. 517	M/s J.C.T. Ltd., Ludhiana	
NC 38/09 dt.18.12.2008	F.NO.1/84/162/524/AM09/DES-V	
Ratification of input output norms in respect of Advance Authorization No.		
3010057804 dt. 2.9.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that report is under preparation by the team of officers, who had visited the unit of the applicant firm. It was therefore decided to defer the case for re-listing on 15.01.2009.

Case No. 518	M/s Ganga Acrowool Ltd., Ludhiana
NC 38/09 dt.18.12.2008	F.NO.1/84/162/525/AM09/DES-V
Ratification of input output norms in respect of Advance Authorization No.	
3010057647 dt. 25.8.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

- (i) Item of import at S.No. 1 i.e Acrylic fibre 1-3 Denier may be allowed as applied by the firm;
- (ii) Item of import at S.No. 2 and 3 i.e Dyes and Chemicals may be allowed to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

M/s Apparel Merchandising Co., New Delhi	
F.NO.1/84/50./382/AM07/DES-V	
Ratification of input output norms in respect of Advance Authorization No.	
0510194396 dated 14.11.2006. under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Hemant Sangal, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith relevant details and mentioned that in this case firm had imported total 961 Kgs of Lace of two different sizes and exported the same in the garments with total accounting for 756 Kgs of net weight of Lace on export side. In view of this technical team of the Committee felt that the use of Lace in garment does not entail any significant process wastage, whereas applicant have asked for 6% wastage. Hence, Committee after detailed deliberations observed that taking into reasonable wastage 813.6 Kgs of relevant Lace may be allowed in this case and the balance Qty. of excess import may be regularized as per relevant Policy Provision. It was also decided to delete the condition of size-wise specification mentioned on export item description in the minutes of ALC meeting held on 15.02.2007.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 520	M/s Texport Fashions New Delhi	
NC 38/09 dt.18.12.2008	F.NO.1/84/162/274/AM09/DES-V	
Ratification of input output norms in respect of Advance Authorization No.		
0510107131 dt. 30.10.2003 –	under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was decided to defer the case for re-listing on 15.01.2009

Case No. 521	M/s Ponn Sanger Exports Coimbagore
NC 38/09 dt.18.12.2008	F.NO.1/84/50/238/AM09/DES-V

Ratification of input output norms in respect of Advance Authorization No. 3210037105 dt. 25.1.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was decided to defer the case for re-listing on 15.01.2009.

Outside Agenda

Case No. 1	M/s Modelama Exports Ltd., Gurgaon	
NC 38/09 dt.18.12.2008	F.NO.1/84/162/528/AM09/DES-V	
Request for inclusion of Security Tags (RF HARDTAG) in Target Plus Licence		
No. 0510225628, 0510225629, 0510225630, 0510225631, dated 18.08.2008		
issued against export readymade garments and Textile made-ups.		

Decision: The Committee considered this case as per agenda and observed that Security Tags are used in the garment for the purpose of security specially for preventing theft and pilferage. It was therefore felt that security Tags are an essential part of garments for security reasons. In view of this Committee in consultation with representatives of technical authorities present in the meeting observed that nexus of Security Tags with garments is established in this case. It was therefore decided to clarify the firm as well as R.A accordingly.

Case No. 2	M/s Jay Shree Textiles (a unit of M/s. Aditya Birla Nuvo Ltd.)
NC 38/09	F.NO.1/84/162/137/AM09/DES-V
dt.18.12.2008	
Fixation of standard input output norms for Auto cone spliced flax/linen yarn	

Decision: The Committee considered this case as per agenda and observed that M/s Aditya Birla Nuvo Ltd. is a single Company in India engaged in the export of Flax/Linen yarn (Auto cone spliced). In view of this Committee in consultation with representatives of technical authorities present in the meeting was of the view that a Public Notice may be issued for fixation of standard input output norms (SION) for Auto cone spliced flax/linen yarn as per decision taken by NC-V in its meeting held on 27.11.2008 with the approval of DG.

